



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th April, 2022

No. LGL.74/2021/46.- The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 25th April, 2022 is hereby published for general information.

ASSAM ACT NO. VI OF 2022

(Received the assent of the Governor on 25th April, 2022)

**THE ASSAM FISCAL RESPONSIBILITY AND
BUDGET MANAGEMENT (AMENDMENT) ACT, 2022**

AN ACT

further to amend the Assam Fiscal Responsibility and Budget Management Act, 2005.

Preamble

Whereas it is expedient further to amend the Assam Fiscal Responsibility and Budget Management Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XXVII
of 2005

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Assam Fiscal Responsibility and Budget Management (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 4

2. In the principal Act, in section 4, in sub-section (3),
 - (i) in clause (v), in Explanation, for the paragraph (g) the following shall be substituted namely :-

“(g) The additional borrowing ceiling of 0.50 percent of Gross State Domestic Product (GSDP) over and above the prescribed limit of fiscal deficit for the financial years 2022-23 to 2024-25 shall be allowed as Power Sector based performance.”.
 - (ii) for the existing clause (vii), the following shall be substituted, namely :-

“(vii) enhance outstanding debt target for State Government from 28.5% to 32% of the Gross State Domestic Product (GSDP) for the next five years starting from the financial year 2022-23. The additional fiscal space shall be utilized, if required, strictly for capital projects.”.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.